

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

25.

**C.P.(IB)/747(MB)/2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:                      Bharat Capital And Holdings Limited

SECTION: 10 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

1. Mr. Rajesh Bohra a/w Ms. Sangeeta Bohra, Ld. Counsel for the Corporate Applicant present. Adv. Mahe Zehra, Ld. Counsel for Financial Creditor of the Applicant present (VC).
2. Issue notice to the Income Tax authorities. One more chance is given to the IT Dept. to respond in the matter.
3. List this matter on **24.06.2024**.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)